

M/s. Revathi & Niranjani
ADVOCATES
No. 1, Law Chamber, Madras High Court Buildings, High Court, Chennai - 600 104.

16.09.2017.

With Speed Post

To

The Central Public Information Officer
CESTAT, West Block No.2
R.K. Puram
New Delhi - 110 066.

Sir,

We have received the details from you vide letter Ref: F. No. 12-70/CESTAT/CPIO-ND/PP/2017 dated 08/09/2017 with ID No. 12-70/17. We thank you very much for the same.

As required by you we are enclosing a Demand Draft favouring, "ACCOUNTS OFFICER, CESTAT, NEW DELHI" for Rs.40/- (Rupees Forty only) bearing DD No. 241227 dated 18/09/2017. Kindly accept the same and acknowledge receipt.

We would also like to inform you that as we had not received this letter from you till 13.09.2017, we had sent a reminder on 14.09.2017. Kindly ignore the same as we received this letter yesterday.

Thanking you,

Yours faithfully

Revathi

REVATHI

Advocate.

Encl: As stated.

M/s. Revathi & Niranjani
ADVOCATES

No. 1. Law Chamber, Madras High Court Buildings, High Court, Chennai – 600 104.

16.09.2017.

with Speed Post

To

The Central Public Information Officer
CESTAT, West Block No.2
R.K. Puram
New Delhi – 110 066.

Sir,

We have received the details from you vide letter Ref: F. No. 12-70/CESTAT/CPIO-ND/VPP/2017 dated 08/09/2017 with ID No. 12-70/17. We thank you very much for the same.

As required by you we are enclosing a Demand Draft favouring, "ACCOUNTS OFFICER, CESTAT, NEW DELHI" for Rs.40/- (Rupees Forty only) bearing DD No. 241227 dated 18/09/2017

Kindly accept the same and acknowledge receipt.

We would also like to inform you that as we had not received this letter from you till 13.09.2017, we had sent a reminder on 14.09.2017. Kindly ignore the same as we received this letter yesterday.

Thanking you,

Yours faithfully

Revathi.

REVATHI
Advocate.

Encl: As stated.

12-70/2017

Li 18/9/17

M/s. Revathi & Niranjani
ADVOCATES
Mob: 9444961668

1, Law Chambers
Madras High Court Buildings
High Court, Chennai 600 104

REMINDER - I

BY SPEED POST ~~WITH REGISTERED~~

To

13-09-2017

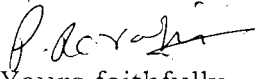
The Central Public Information officer
CESTAT, West Block No.2
R.K. Puram,
New Delhi

Sir/Madam,

We sought the below mentioned information under RTI 2005 on our letter dated 25.7.2017.

We are not in receipt of information till date, we request you to send the below cut and paste information at an early date and thus render justice.

Thanking you,


Yours faithfully,

COPY OF OUR LETTER DATED 25.7.2017
INFORMATION UNDER RTI 2005

Sir/Madam,

1	Name of the Applicant	:	P.Revathi
2	Address	:	1, Law Chambers Madras High Court Buildings High Court, Chennai -104. Mob:9444961668

Kindly provide the requisite information/documents to the following:

- Please state the number of benches along with names of the Members in the benches in Head Quarters at Delhi as well as at other places:
- Please provide the personal details of regular/ad-hoc Multi Tasking Staff/employees posted in each and every Bench and their history of transfer and postings with copies of postings and transfer orders/cancellation orders during their service higher to and copies of complaints received against them if any:
- Please provide the details of out sourcing/contingent work orders/employees employed by you bench -wise indicating their names, date of initial employment/hire payments made to them month - wise along the recruitment agency name and address.

..2..

*Information
provided
at 09/17*

F. No. 12-701 CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 29/8/17 2/9/17
ID No. 12-701/17

To,

Sh. P. Revathi
1, Law Chambers
Madras High Court Building
High Court Chennai - 600 104

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. _____ Dt. 4/8/17 and our ID No. 12-701/17 the information received from DR(A), C.T. Secy. containing 18 Pages is enclosed herewith for your reference please. 01 Page
19

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 36/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

(V.P. Pandey)

Central Public Information Officer

ok

11 SEP 2017

F. No. 53(RTI)/ Miscn./CESTAT/ N.D.-2016 Vol.-II
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066
Admn. SECTION

CPIO ID No: 12-70/2017

Date: 18.08.2017

Sub: information sought under RTI Act 2005 - reg.

Sir,

Please refer to the RTI No. NIL dt. 26-7-2017 of Ms. P. Revathi, Advocate and find point wise reply as under:

- a) List of Benches and the posting of Members therein is enclosed herewith. (1 – Page)
- b) Personal details of any individual cannot be disclosed under the Rule of RTI Act 2005. A List of MTS/employees posted in each Bench and is enclosed along with their transfer and posting orders. (18 – Pages.)
- c) Does not pertain to this section. The same can be obtained from AR – CT Section.
- d) There is no transfer policy in respect of Multi Tasking Staff. The transfer and postings of officials at any grade is made on administrative requirements and on public interest.

Yours faithfully,



(Bineesh Kumar K. S.)
Dy. Registrar (Admn.)

encl-18 pages

To:

CPIO CESTAT New Delhi

Care Taking Section


Subject: - Forwarding of information sought by P.Revathi
Under RTI ACT-2005:-reg

Please refer to your letter dated 29/08/2017 issued vide F.No. 12-70/CESTAT/CPIO-ND/VPP/2017 on the above subject.

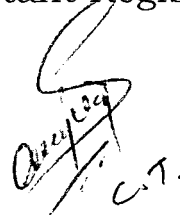
In this regard the following is submitted:-

Point C: - The detail of outsourcing of staff as sought may be seen at Annexure 'A'.

F.No.151 (21)/RTI/CESTAT/11/CT
Dated:-08/09/2017


(V.P.Pandey)
Assistant Registrar (GAR)

To
CPIO
CESTAT Delhi


C.T.


29/9/17

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK-2 R.K.PURAM, New Delhi-110066

<

Office of the CPIO
(RTI Section)

CPIO ID No: 12-70/2017

Date: 29.08.2017

Sir/Madam

In reply to point 'C' Dy. Registrar (Admin) stated that details on this point may be collected from C.T. Section.

Therefore, you are directed to provide the information whatever available as per record within 03 days.



(V.P. Pandey)

CPIO & Asst. Registrar

Encl:

1. Copy of RTI application
2. Copy of reply of DR (Admin.)

To:

1. Care Taker (Sh. Sanjay)



**F. No. 12-70 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066**

Dated:- 4/8/17

ID No. 12-70/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. _____ dated 4/8/17 of Shri /Smt. P. Revathi under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. _____ dated 4/8/17 CPIO ID No. 12-70/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 19/8/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

(V.P. Pandey)

Central Public Information Officer

Copy to:

1. DRLA

2. _____

3. _____

4. Sh. P. Revathi

4, Law Chambers

Madras High Court Building

High Court Chennai - 600 104

M. 9444 961668

F. No. 12-70 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 4/8/17

ID No. 12-70/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. _____ dated 4/8/17 of Shri /Smt. P. Revathi under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. _____ dated 4/8/17 CPIO ID No. 12-70/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 19/8/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

V.P.

(V.P. Pandey)

Central Public Information Officer

Copy to:

1. DRCA

2. _____

3. _____

4. Sh. P. Revathi

4, Law Chambers

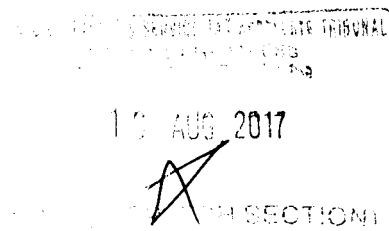
Madras High Court Building

High Court Chennai - 600 104

M. 9444961668

3/9/17
5/8/17

2/c



CPID 10 - 12070/2017

legd



DEPARTMENT OF POST, INDIA
Customer Care Centre - General Post Office
76, Rajaji Salai, Chennai - 600001.
Phone No. 25260600.

2

From
Chief Postmaster
General Post Office
Chennai - 600001

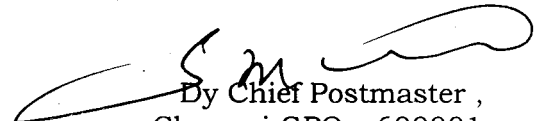
To
The Central Public Information Officer,
CESTAT, West Block No.2,
R.K.Puram,
New Delhi - 110002.

No.CCC/ RTI ~~inward~~ - 11 /2016 Tfr dated at Chennai - 600001 the 29.7.2017.

Sub: RTI request received from M/s P. Revathi, Chennai - 600104 - reg.

Kindly find enclosed one RTI request dated 26.07.17 received on 27.07.17 from M/s P.Revathi, 1, Law Chambers, Madras High Court buildings, High Court, Chennai - 600104 addressed to you has this day been forwarded to you for further disposal at your end.

The applicant has credited a sum of Rs.50/- Rs. Fifty only, towards RTI fee and to supply copy of the requested documents under Un-Classified Receipt no. B 2626 dated 26.07.2017 at this office and the copy of the receipt is enclosed.


Dy Chief Postmaster,
Chennai GPO - 600001.

Copy to :-

M/s P.Revathi, No.1, Law Chambers, Madras High court Buildings, High Court, Chennai - 600104 for information.

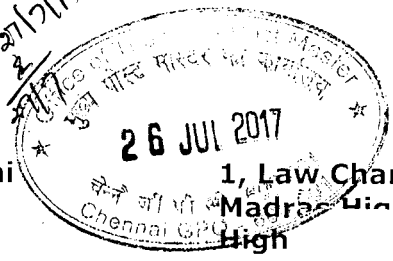

Dy Chief Postmaster,
Chennai GPO - 600001.

DRCAJ

Received
3/8/2017

cc
249

Recd on 27/5/17



M/s.Revathi & Niranjani
ADVOCATES.
Mob:9444961668

1, Law Chambers
Madras High Court Buildings
Chennai High

CHENNAI QPO <600001>
OCR Ref.No: B 2626 Counter: 2
Name: P REVATHI
Address: HIGH COURT DE-104
Amount: 50.00
Purpose: Miscellaneous
Description: FOR RTI ACT
Recd. NO:RTI FEES
Have a nice day <12:00:19>



To
The Central Public Information officer
CESTAT, West Block No.2
R.K. Puram,
New Delhi

INFORMATION UNDER RTI 2005

Sir/Madam,

1	Name of the Applicant	: P.Revathi
2	Address	: 1, Law Chambers Madras High Court Buildings High Court, Chennai -104. Mob:9444961668

Kindly provide the requisite information/documents to the following:

- a) Please state the number of benches along with names of the Members in the benches in Head Quarters at Delhi as well as at other places:
 - b) Please provide the personal details of regular/ad-hoc Multi Tasking Staff/employees posted in each and every Bench and their history of transfer and postings with copies of postings and transfer orders/cancellation orders during their service higher to and copies of complaints received against them if any:
 - c) Please provide the details of out sourcing/contingent work orders/employees employed by you bench -wise indicating their names, date of initial employment/hire payments made to them month - wise along the recruitment agency name and address.
 - d) Please provide copy of the posting and transfer policy in force as well as the policy followed by you during the last 10 years in respect of Multi Tasking Staff.
2. Please ensure that the documents details to be provided to me under the RTI act be authenticated I am remitting Rs.50/- towards RTI application documents fee
3. This information may be treated as very urgent. The requisite information / documents be provided within the stipulated time as per RTI act.

DRCA

Thanking you,
P. Revathi
Yours faithfully,